

Central Administrative Tribunal

Principal Bench: New Delhi.

CP No. 225/96

in

OA No. 1455/95

✓

New Delhi, this the 10th day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)

Hon'ble Shri S.P.Biswas, Member (A)

1. Jagdish Prasad Mishra
s/o Sh. S.N.Mishra,
2. Rama Prasad Mishra,
s/o Shri Ram Samad Mishra.
3. Anil Kumar Mishra
s/o Shri Rameshwar Prasad Mishra
4. Shambhu Nath Pal
s/o Shri Ramm Das Pal
(All residents of Telecom Centre,
Rudrapur, Nainital(UP).Applicants

(By Mrs. Rani Chhabra, Advocate)

VERSUS

Shri Udit Narayan Bajpai,
Telecom Distt. Manager,
Nainital
HO Haldwani. Respondents

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(By Shri M.M.Sudan, Advocate)

O R D E R (ORAL)

(Dr.Jose P. Verghese, Vice-Chairman(J)

Learned counsel for the petitioner had complained against non-grant of temporary status to the petitioners in pursuance to our orders dated 13.2.1996.

Learned counsel for the respondents had filed a reply earlier stating that the matter has been referred to the Deptt. of Telecommunication. Learned counsel for the respondents states that orders have now been passed and a copy thereof has been given to the petitioners' counsel. Since it is stated by the petitioners' counsel that the said order is in true compliance of the order passed by this court on 13.2.1996, this Contempt Petition is disposed of accordingly. Notices issued are discharged.


(S.P.Biswas)
Member (A)


(Dr.Jose P. Verghese)
Vice-Chairman (J)